

- (v) The Indian Forest Service (Pay) Second Amendment Rules, 1996 published in Notification No. G.S.R. 78(E) in Gazette of India dated the 5th February, 1996

[Placed in Library See No. LT-117/96]

- (2) A copy each of the following papers (Hindi and English versions) under article 323 (i) of the Constitution :-

- (i) Forty-Fifth Annual Report of the Union Public Service Commission for the years 1994-95.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above report.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

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14.14¹/₂ hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to reopen Farenda Genesh Sugar Mill in Maharajgani district, U.P. by providing it adequate financial assistance.**

SHRI PANKAJ CHOWDHARY (Maharajgani) Mr. Deputy Speaker, Sir, Farenda Sugar mill in district Maharajgani in Uttar Pradesh under National Textile Corporation, is closed for the last two years. Thousands of employees have become unemployed due to the closure of this mill whereas this mill could be restarted by investing only Rs. 35-40 lakhs. But due to the refusal by the National Textile Corporation this mill has been referred to BIFR. It has taken a decision that either this mill should be run by the Government or it should be handed over to the private sector. Until the expansion of this mill is done, it should be run by spending rupees 35-40 lakhs. The labourers should be paid their dues outstanding for the last so many months.

I, therefore, request the Central Government to restart this mill immediately so that the lakhs of people who have become unemployed due to the closure of the mill, could get employment

[English]

- (ii) **Need for Lifting of Ban on Setting up of Industries in Dahanu Taluka, District Thane, Maharashtra**

SHRI CHINTAMAN WANAGA (Dahanu) The Government of India, Ministry of Environment and Forests, by their Notification, dated 20th June, 1991,

declared Dahanu Taluka, District Thane (Maharashtra) as an "ecologically fragile" area and imposed a ban on setting up of industries not only in the Dahanu Taluka but also in the outer periphery of 25 km. of Dahanu Taluka. The entire area is a tribal area and constitutes major part of my Dahanu Lok Sabha Constituency.

The Notification has very adversely affected the promotion of industries in my constituency depriving thereby the opportunities of employment to thousands of tribals. The people of my area, Zilla Parishad, Taluka Panchayats and also the Government of Maharashtra have all approached the Government of India to reconsider the above ban which is not only detrimental to the economic growth but is also discriminatory. The Government of India, therefore, constituted a Committee to review the ban and the said Committee have also submitted their recommendations to the Ministry. After that, MPs, MLAs and representatives of the industry and youth organisations had also a meeting with the then Minister for Environment and Forests in February 1996 when he assured the delegation to take a positive decision to help industrial growth.

The peripheral area of 25 km. around Dahanu Taluka also covers land from adjoining Union Territory of Dadra and Nagar Haveli and Gujarat State where the ban is not being implemented

The people of my constituency have become restive due to the delay in withdrawing the said ban and are planning to launch a major agitation. In view of this situation, I request the Union Government to ensure early withdrawal of the ban to usher in an era of development in my tribal constituency.

[Translation]

- (iii) **Need to open heavy industry in Rajasthan.**

SHRI BHERU LAL MEENA (Salumber) There is no such big industry especially in the tribal area of Rajasthan which may stop migration of unemployed youth of Rajasthan and there is a large scale discontentment among the people of backward areas. Rajasthan is facing many kinds of problems. Somewhere it is flood and somewhere it is famine. I, therefore, urge the Government of India that small and large scale industries should be opened by the Government of India especially in the backward areas of Rajasthan like Udaipur, Dungurpur, Banswara, Chittorgarh etc. I demand that the unemployed youth should be provided employment so that people could be saved from starvation. The Central Government should provide financial assistance to the State Government

[English]

- (iv) **Need to Abolish Existing contractual System of Recruiting Scientists in Council of Scientific and Industrial Research**

SHRI S.D.N.R. WADIYAR (Mysore) : The scientists working in the Council of Scientific and Industrial